



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1299/2021
MA No. 1655/2021**

This the 13th day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Sh. Bansi Ram,
Aged around 75 years,
S/o Late Sh. Pyare Lal,
R/o W-54, A-260,
Double Storey ke Pass, Vishal Enclave,
Tagore Garden,
New Delhi – 110002.

(Mr. Kuldeep Rana)

... Applicant

Versus

1. The Commissioner,
South Delhi Municipal Corporation,
Education Department,
Dr. Shyama Prasad Mukherjee Civic Centre,
E-Block, 23 Floor,
Jawahar Lal Nehru Marg,
New Delhi – 110002.
2. The Director (Education),
South Delhi Municipal Corporation,
Education Department,
Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi – 110002.
3. CA cum Financial Advisor,
South Delhi Municipal Corporation,
DR. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi – 110002.

... Respondents

(By Advocate : Ms. Sriparna chatterjee)



ORDER (ORAL)

Mohd. Jamshed, Member (A):

The applicant was appointed as a Teacher in the primary school under the control of respondents on 09.09.1966. He retired from service in the year 2005.

2. The applicant contends that on 16.09.1974, he had received first Primary Teacher selection grade of Rs. 530-630 and on 01.01.1986 he was put on senior scale of Rs. 1400-2600. The applicant further submits that on 24.10.1989, he was promoted as Head Master. However, he was given the same selection grade of Rs. 1640-2900.

3. In this behalf, the applicant has been making representations to the respondents to consider his case. The latest of such representation was made by him on 19.05.2020. However, the same is still pending with the respondents.

4. Today, I heard Mr. Kuldeep Rana, learned counsel for the applicant and Ms. Sriparna Chatterjee, learned counsel for the respondents, at the stage of admission, through video conferencing.

5. At the outset, Mr. Kuldeep Rana, learned counsel for the applicant submits that the applicant will be satisfied, if his representation dated 19.05.2020 addressed to the respondents is considered and decided by the respondents in a time bound manner.



6. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representation of the applicant dated 19.05.2020 addressed to the respondents by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. Pending MA shall also stand disposed of. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

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